

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1353 of 2019

IN THE MATTER OF:

FLSmith Pvt. Ltd.

....Appellant

Vs.

**Lanco Infratech Ltd.,
Rep. by its Liquidator**

....Respondent

Present:

**For Appellant: Mr. K.V. Balakrishnan and Mr. Rahul Sharma,
Advocates**

**For Respondent: Mr. Vaijayant Paliwal and Ms. Charu Bansal,
Advocates**

ORDER

28.01.2020: Learned Counsel for the Respondent prays for and is allowed one week's time to file Reply Affidavit. Rejoinder, if any, may be filed within one week thereof.

Post this appeal 'For Admission (After Notice)' on **17th February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn